No HC.XXXV- 4/2022-23/191 / RTI Dated 4/01/2023

To,

Mr. Kirtikamar Bora DY365, Silver Square Building Christian Basti, Guwahati-781005

- Please refer to your RTI application registered vide I.D. Number 150/2022-23 Dated 09/12/2022 forwarded to undersigned seeking information relating to recruitment and vacancy position the Hon'ble Gauhati High Court.
- The information asked for is as follows:

1,2,3 and 4 :

The information in respect of recruitment and vacancy position of the Hon'ble Gauhati High Court and the establishments under its jurisdiction is attached herewith. The relevant advertisement, notification etc. are already available in the official website of the Hon'ble Gauhati High Court. 5 & 6 :- Relates to the Govt. of Assam.

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

Enclo :- 4 pages

R. A. Topadar

General Post

FORM 'E' Form of supply of information to the applicant [Rule 4(iv)]

> No HC.XXXV- 01/2022-23/190/ RTI Dated .4./01/2023

To,

Mr. Saurabhjyoti Das Chandrapur, P.S.-Lala Hailakandi, Pin -788151

- Please refer to your RTI application Regd. Vide 152/2022-23 dtd 15/12/2022 addressed to undersigned seeking information regarding MAC Appeal filling number – 900/2021.
- The information asked for is as follows. MAC Appeal filling number – 900/2021 was found to be defective and it has been taken back by the Advocate concern on 07/08/2021.
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the date of issuance of this order.

W. W. L- Larger

To,

1

Mr. Gaurab Dutta Rani Bagan Housing complex, Pasupati Apt. Fl.101, Beltola tiniali Guwahati – 781028.

- Please refer to your RTI application registered vide I.D. Number 156/2022-23 Dated 20/12/2022 forwarded to undersigned seeking information relating to regarding current status of case no WP(C) 1625/2019.
- The information asked for is as follows:

As per Hon'ble High Court order dated 01/06/2022, said case was again listed on 27/07/2022 but on that day the matter was left over.

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

No HC.XXXV- 1/2022-23/221/ RTI Dated .6./01/2023

To,

.

Mr. Somen Ch. Paul O/o Munsiff, Bokakhat Golaghat - 785612

- Please refer to your RTI application registered as I.D. Number 162/2022-23 Dated 28/12/2022 addressed to undersigned regarding supply of misc. information relating to entitlement of T.A & D.A. of the District Court Stenographer.
- The information asked for is as follows.

The Officers and Staff of the Gauhati High Court as well as the Subordinate Judiciary are entitled to draw travelling allowance during official tour as per Office Memorandum No. FM 12/2010/117 dated 26/04/2017 and Office Memorandum No. 13/2010/Pt/02 dated 20/04/2017 issued by the Finance (Audit & Fund) Department, Govt. of Assam. Abovementioned documents are available on public domain.

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

- From : Sri Rafique Ahmed Tapadar Registrar (Judicial) & PIO Gauhati High Court-781001
- To : P.O. STAT & Member, MACT No-1, Kamrup(M) Member, MACT MACT No-2 & MACT No-3, Kamrup(M) MACT Nalbari, MACT Barpeta, MACT Goalpara MACT Dhubri, MACT Cachar, MACT Nagaon MACT Sonitpur, MACT Kamrup (R)
- Sub: Request for information under Right to Information Act, 2005.
- Ref: RTI application by Mr. Priyangku Buragohain, Regd. Vide 153/2022-23 Dated 15/12/2022.

Sir / Madam,

With reference to the subject cited above, I am forwarding herewith a RTI application by Mr. Priyangku Buragohain, for taking necessary action from your end as the subject matter seems to fall under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Yours faithfully,

A. A. Tapadan

Encl: As stated above.

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2022-23/2 24/ RTI, dated the .9./01/2023 Copy to:

Mr. Priyangku Buragohain, Near Naharkatia Police Station, Naharkatia, Dibrugarh-786610. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

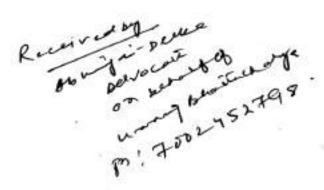
> No. HC.XXXV -02/2022-23/229 / RTI Dated 19./01/2023

- From: Sri Rafique Ahmed Tapadar Registrar (Judicial)& PIO Gauhati High Court.
- To : Mr. Umang Bhattacharya Patarkuchi, Opposite Patarkuchi Boarder outpost P.O & P.S- Basistha, Ghy-781029
- Sub: Information under RTI Act.
- Ref: Your RTI application dated 05/01/2023 (Regd. ID No. 169/2022-23 Dated 05/01/2023)

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Photocopies of your answer script in respect of AJS Grade-III 2021, is ready to be provided as per your request. You are to pay cost of Rs. 230/- (Two hundred thirty) only (i.e. @ Rs. 5/- per sheet x 46 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.



Yours sincerely,

Sugarcher

> No. HC.XXXV -02/2022-23/231/ RTI Dated 19/01/2023

From: Sri Rafique Ahmed Tapadar Registrar (Judicial)& PIO Gauhati High Court.

To : Mr. Debendra Haloi P.O- Mugkuchi, Nalbari -781334

Sub: Information under RTI Act.

Ref: Your RTI application dated 03/01/2023 (Regd. ID No. 164/2022-23 Dated 03/01/2023)

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Photocopies of your answer script in respect of AJS Grade-III 2021, is ready to be provided as per your request. You are to pay cost of Rs. 120/- (One hundred Twenty) only (i.e. @ Rs. 5/- per sheet x 24 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours sincerely,

R. A. Tapadan

FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

> No. HC.XXXV -02/2022-23/228/ RTI Dated .I9./01/2023

From: Sri Rafique Ahmed Tapadar Registrar (Judicial)& PIO Gauhati High Court.

To : Mr. Anisur Ahmed Ward no-4, Gauripur-783331

Sub: Information under RTI Act.

Ref: Your RTI application dated 28/12/2022 (Regd. ID No. 165/2022-23 Dated 04/01/2023)

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Photocopies of your answer script in respect of AJS Grade-III 2021, is ready to be provided as per your request. You are to pay cost of Rs. 35/- (Thirty five) only (i.e. @ Rs. 5/- per sheet x 7 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours sincerely,

مە مەمم مەت ، مەنىيى Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

> No. HC.XXXV -02/2022-23/230/ RTI Dated 19./01/2023

- From: Sri Rafique Ahmed Tapadar Registrar (Judicial)& PIO Gauhati High Court.
- : Mr. Sunil Basfore To Ward no-16, Bidyapara, Dhubri-783324
- Information under RTI Act. Sub:
- Your RTI application dated 23/12/2022 Ref: (Regd. ID No. 159/2022-23 Dated 23/12/2022)

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Photocopies of your answer script in respect of AJS Grade-III 2021, is ready to be provided as per your request. You are to pay cost of Rs. 300/-(Three Hundred) only (i.e. @ Rs. 5/- per sheet x 60 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Remarkumeri Basfore 2110112023

Yours sincerely,

R. A. Tapadar 17.01.23



FORM 'E' Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -02/2022-23/225/ RTI Dated .!! /01/2023

From: Sri Rafique Ahmed Tapadar Registrar (Judicial)& PIO Gauhati High Court.

: Ms. Tarali Baruah To Games Village Complex, Flat No-104 Barsajai, Ghy-781029

Information under RTI Act. Sub:

Your RTI application dated 27/12/2022 (Regd. ID No. 161/2022-23 Dated 28/12/2022) Ref: 163

Madam,

With reference to the above, the information pertaining to your query is provided herein below :

Photocopies of your answer script in respect of AJS Grade-III 2021, is ready to be provided as per your request. You are to pay cost of Rs. 355/-(Three hundred fifty Five) only (i.e. @ Rs. 5/- per sheet x 71 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Keeined by Turki Barach

Yours sincerely, A. A. Labor 17.01.2]

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

> No. HC.XXXV -02/2022-23/22-6/ RT1 Dated .! 9./01/2023

From: Sri Rafique Ahmed Tapadar Registrar (Judicial)& PIO Gauhati High Court.

To : Mr. Alongbar Basumtary H.No-27, Gandhi Basti, Silpukhuri

Information under RTI Act. Sub:

Your RTI application dated 28/12/2022 Ref: (Regd. ID No. 160/2022-23 Dated 28/12/2022)

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Photocopies of your answer script in respect of AJS Grade-III 2021, is ready to be provided as per your request. You are to pay cost of Rs. 110/- (One Hundred Ten) only (i.e. @ Rs. 5/- per sheet x 22 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

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Yours sincerely, R. R. T-P-Dar 5.

No. HC.XXXV -02/2022-23/ 233 / RTI Dated - 20/01/2023

From: Sri Rafique Ahmed Tapadar Registrar (Judicial)& PIO Gauhati High Court.

To : Mr. Abu Arif Khan Nagaon Bar Association, Nagaon

Information under RTI Act. Sub:

Your RTI application dated 10/01/2023 Ref: (Regd. ID No. 171/2022-23 Dated 10/01/2023)

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Photocopies of your answer script in respect of AJS Grade-III 2021, is ready to be provided as per your request. You are to pay cost of Rs. 250/- (Two hundred Fifty) only (i.e. @ Rs. 5/- per sheet x 50 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Recieved by of Abab Nadeem Japal (Adu) 23/1/23 Ph -> 70630-88389

Yours sincerely, S. D. Zubugen * 2r. 01.23

No. HC.XXXV -02/2022-23/ 234 / RTI Dated - 20/01/2023

- From: Sri Rafique Ahmed Tapadar Registrar (Judicial)& PIO Gauhati High Court.
- To : Ms. Sagarika Dey Jyotinagar, Satsang Vihar Road Dibrugarh – 786001

Sub: Information under RTI Act.

Ref: Your RTI application dated 04/01/2023 (Regd. ID No. 172/2022-23 Dated 18/01/2023)

Madam,

With reference to the above, the information pertaining to your query is provided herein below:

Photocopies of your answer script in respect of AJS Grade-III 2021, is ready to be provided as per your request. You are to pay cost of Rs. 250/- (Two hundred Fifty) only (i.e. @ Rs. 5/- per sheet x 50 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Registrar (Judicial) & PIO

Gauhati High Court, Guwahati.

Yours sincerely

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THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2022-23/241/RTI Dated Guwahati, 31/01/2023

- From : Sri Rafique Ahmed Tapadar Registrar (Judicial) & PIO Gauhati High Court-781001
- To : The District and Sessions Judge, Bajali / Barpeta / Baska /Biswanath / Bongaigaon / Cachar / Chirang/Charaideo/ Darrang / Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat / Hailakandi /Hojai/ Jorhat /Karimganj/ Kamrup (M)/ Kamrup, Amingaon / Karbi Anglong / Kokrajhar / Lakhimpur /Majuli/ Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur /South Salmara / Tinsukia / Udalguri/ West Karbi Anglong.
 - Sub: Request for information under Right to Information Act, 2005.
 - Ref: RTI application by Mr. Kareem Ansari, Regd. Vide 168/2022-23 Dated 04/01/2022.

Sir / Madam,

With reference to the subject cited above, I am forwarding herewith a RTI application by Mr. Kareem Ansari, for taking necessary action from your end as the subject matter falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Yours faithfully, R + A + Terpordon, 21 + 01 + 23

Encl: As stated above.

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2022-23/ 242/ RTI, dated the 21/01/2023 Copy to: 0.1.112/6_Revision Hyderabad - 50002

Mr. Kareem Ansari, Yugantar, 3-4-142/6, Barkatpura, Hyderabad - 500027. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

No HC.XXXV- 4/2022-23/ 234 / RTI Dated 23/01/2023

To,

Mr. Vikrant Kadwadkar Room No-1, Ground Floor, Sherr Krupa Building, Thane, Maharashtra - 400612

- Please refer to your I.D. Number 170/2022-23 Dated 06/01/2023 forwarded to undersigned seeking misc. information relating to pendency & disposal of cases at High Court.
- 2. The information asked for is as follows.

Q.No.1, 2 & 3 – Year wise details of total cases registered, disposed and pending is available in the official website of the Gauhati High Court.

Q. No. 4 - Total 8 (Eight) number of cases registered prior to the year 2000, are still pending at the Gauhati High Court.

Q. No-5- Sought for information is not maintained by the Registry. Kindly note that under RTI Act, information that exists, only to be provided.

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order if you are not satisfied with the reply.

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FORM 'D' Rejection Order [Rule 4(iii)]

> No HC.XXXV- 01/2022-23/244/ RTI Dated 344/01/2023

To,

Ms. Rubi Saikia D/o- Samsul Haque Sarkar Madhusoulmari, Gauripur

- Please refer to your application, registered as I.D. No 178/2022-23 Dated 19/01/2023 addressed to the undersigned regarding supply of Xerox copies of her AJS examination papers.
- The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "Registrar(Judl.), PIO, Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

 As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within thirty days of the issuance of this order if you are not satisfied with this reply.

R. A. TerreiDall Enclo : as stated. 10 24-04-23 Registrar (Judicial) & PIO Gauhati High Court Gywahati दश रूप्यकाणि ਦਸ ਬੁਪਏ 00000 दहा रुपये പത്ത രൂപ દસ રાપિયા කිණා ගියකාරා য টকা দশ টাকা अपरक्राम्य NEGOTIABLE 5 INDIAN POSTAL ORDER Gunu हाक महानिदेशक DIRECTOR GENERAL OF POSTS Authorized Person PAY TO Reeu 5 DUD THEN THE SUM OF RUPEES TEN ONLY दस रुपए की Contraction of अमीशन COMMISSION रूपया 1 RUPEE प्रेषक अपना सम और पता वहां लिख दे । SENDER MAY FILL IN HIS NAME AND ADDRESS HERE. डाक टिकट Ð

Regular Post

FORM 'D' Rejection Order [Rule 4(iii)]

No HC.XXXV- 01/2022-23/23 RTI Dated 24/01/2023

To,

27/1/23

Mr. Naresh Prasad, Advocate Tinsukia Municipal Market P.O & P.S- Tinsukia

- Please refer to your application, registered as I.D. No 180 & 181/2022-23 Dated 19/01/2023 addressed to the undersigned seeking information relating case no WP(C) 3240/2021.
- The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

application, is returned field field in The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "P.I.O., Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

 As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within thirty days of the issuance of this order if you are not satisfied with this reply.

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	Enclo : as stated.	24.41.23
		Registrar (Judicial) & PIO
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FORM 'D' Rejection Order [Rule 4(iii)] No HC.XXXV- 01/2022-23/237/ RTI Dated 24/01/2023

To,

Mr. Suresh Choudhury L.B.Road, Near Mahabhairab Temple P.O & P.S - Tezpur - 784001

- 1. Please refer to your application, registered as I.D. No 179/2022-23 Dated 19/01/2023 addressed to the undersigned seeking information relating case no T.A.(Civil) 524/2020 in R.S.A 1864/2020.
- 2. The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(ili) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "P.I.O., Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within thirty days of the issuance of this order if you are not satisfied with this reply.

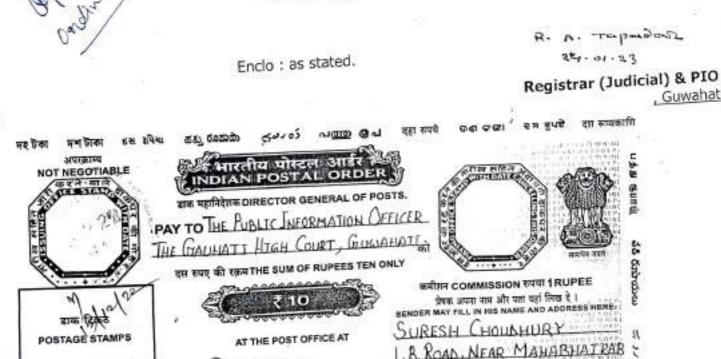
TEZPUR, ASSAM-

, Guwahati

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THAHATI

के डाकघर में अदा करें ।

Kogular port

FORM 'D' Rejection Order [Rule 4(iii)] No HC.XXXV- 01/2022-23/239/ RTI

Dated 2.4./01/2023

To,

Ms. Konika Paul Vill & P.O.- Bekirpar, Cachar - 788123

- Please refer to your application, registered as I.D. No 175/2022-23 Dated 18/01/2023 addressed to the undersigned seeking information relating case no WP(C) 7678/2019.
- The information asked for cannot be supplied due to following reason:-

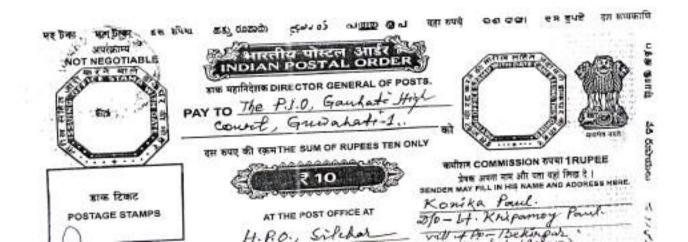
(Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

application, is returned nerewich. The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "P.I.O., Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

 As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within thirty days of the issuance of this order if you are not satisfied with this reply.

Enclo : as stated.

· I-y adan 24.01-23 Registrar (Judicial) & PIO Gauhati High Court, Guwahati



27/123

No HC.XXXV- 4/2022-23/ 236/ RTI Dated 25/01/2023

To,

Mr. Devbrath Nayak Sunday market, Talab Road, P.S.-Barmu Ranchi - 835214

- 1. Please refer to your I.D. Number 166/2022-23 Dated 04/01/2023 forwarded to undersigned seeking misc. information relating to vacancy at High Court and Lower Judiciary.
- The information asked for is as follows.

Q.No. 1.2 & 4 - Number of vacancies in Gauhati High Court and Lower 17/1/2022 Juc

iciary as on 17/1/2025.	Vacancy
Gauhati High Court	Nil
Assam District Court	59
Nagaland District Court	10
Mizoram District Court	25
Arunachal Pradesh	80

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Q. No-3 -		Status	
State	Vacant post	2000 Billion	
Assam	13	Recruitment process is going on	
	10	No adequate infrastructure	
	36	Selection for 22 post has been completed	
Nagaland	7	Recruitment process will be started this year	
	3	No eligible candidate found	
Mizoram	7	No eligible candidate found	
	18	Selection for 7 post has been completed	
Arunachal Pradesh	6	No eligible candidate found	
	2	Recruitment process is going on	

Q. No-5 - The question is ambiguous, so it cannot be replied.

Q. No. 6 - The question demands opinion of the PIO and under RTI Act, the PIO cannot render his opinion as information.

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order if you are not satisfied with the reply.

Registrar (Judicial) & PIO

Gauhati High Court, Guwahati.

FORM 'D' Rejection Order [Rule 4(iii)]

No HC.XXXV- 01/2022-23/2424 RTI Dated 30/01/2023

\$ 8.



Mr. P.P. Purushothaman Advocate , High Court Madras Chamber no. 390, New Additional Law Chambers Chennal- 600104

30.01.23 30.01.23

Registrar (Judicial) & PIO

Gauhati High Court, Guwahati

X,

1. Please refer to your application, registered as I.D. No 182/2022-23 Dated 19/01/2023 addressed to the undersigned seeking information relating to Senior Advocate.

The information asked for cannot be supplied due to non-compliance of Rule 9 (A)(ii) of the Gauhati High Court (Right to Information) Rules, 2008, as you failed to submit required fee along with the

You may resubmit the application after rectifying application.

aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file

an appeal to the Registrar General cum First Appellate Authority within thirty days of the issuance of this order if you are not satisfied with this reply.

Enclo : as stated.

> No HC.XXXV- 4/2022-23/245/ RTI Dated 3D/01 /2023

Mr. Shashank Deo Sudhi Associates & Solicitors, 105 B Sector Dwarka, Delhi-110075

To,

- Please refer to your RTI application registered vide I.D. Number 183/2022-23 Dated 20/01/2023 forwarded to undersigned seeking information relating to pendency of cases.
- The information asked for is as follows:

1.- Relates to the Supreme Court of India

2 & 3 - Sought for information in respect of pendency of cases of High Court and Subordinate Court is available at the Gauhati High Court official website. You may access the information by following the link https://ghconline.gov.in/index.php/statistics/.

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

mander 30.01.23

Regular Post

> No HC.XXXV- 4/2022-23/24/ RTI Dated 3.0./01 /2023

To,

Mr. Vinod Brahambhatt, Advocate 2, Giriraj Flat, Nr. Gor no kuvo, Maninagar Ahmedabad, Gujrat

- Please refer to your RTI application registered vide I.D. Number 177/2022-23 Dated 19/01/2023 forwarded to undersigned seeking information relating to pendency of cases.
- The information asked for is as follows: Sought for information in respect of Q. No-3 (A), is available at the Gauhati High Court official website. You may access the information by following the link <u>https://ghconline.gov.in/index.php/statistics/.</u> Kindly note that statistics of civil and criminal cases are available only from the year 2006 onwards.
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Topolon 30.01.23 Registrar (Judicial) & PIO Gauhati High Court, Guwahati.